

Cash Compensatory Support for Handlooms

1401. SHRI A. ASOKARAJ: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have reviewed the Cash Compensatory Support and the Duty Drawback facilities being enjoyed by the handlooms;

(b) if so, the outcome thereof; and

(c) the action taken on the recommen-

dations of Abid Hussain Committee report in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Government have been reviewing the CCS and Duty drawback rates from time to time.

(b) The current CCS and duty drawback rates for handlooms are given in the statement below.

(c) The report of Abid Hussain Committee is being examined by Government.

STATEMENT

Items	CCS Rate
1. Cotton processed fabrics	15% *
2. Cotton Grey fabrics	10% *
3. Cotton made-ups	15% *
4. Slow moving Cotton ready-made garments to quota countries	8% *
5. Cotton ready-made garments to non-quota countries	10% *
6. Other Cotton Manufactures	8%
<i>Duty Drawback Rate</i>	
(a) Real Madras Handkerchiefs all sorts handloom Lungies, including such Lungies falling within the scope of India item, whether or not containing radiant yarn end (s) stitched or not.	3% of the FOB value.
(i) if made wholly or predominantly from Viscose staple fibre	10% of the FOB value
(ii) All others, including lungies commonly known as sungit	3% of the FOB value
(b) All other Dyed Cotton Handloom fabrics.	2% of the FOB value.
(c) Readymade Garments (Woven fabrics).	10% of the FOB value.

Items	CCS Rate
(d) Embroidered fabrics of manmade fibres or of filament yarn.	8% of the FOB value.
(e) Fabrics of manmade fibre or of filament yarn other than embroidered	10% of the FOB value.

*5% additional CCS is also available if exported to non-quota countries or as non-quota item to quota countries.